

WRITTEN ANSWERS TO QUESTIONS

REPRESENTATION REGARDING THE POWER AND WORKING OF THE TERRITORIAL COUNCIL FOR HIMACHAL PRADESH

*375. SHRI MAHABIR PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation from Himachal Pradesh regarding the power and the Working of the Territorial Council for that Territory;

(b) if the reply to part (a) above be in the affirmative, what action is being taken thereon; and

(c) whether Government have also received any such representations from Tripura and Manipur regarding the Territorial Councils for those Territories?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANTH): (a) to (c). A statement is laid on the Table of the Sabha.

STATEMENT

(a) Yes, copy of a resolution passed by the Himachal Pradesh Territorial Council on October 16, 1957, has been received. This resolution refers to:

(a) the exceptions and conditions imposed on the functions of the Council;

(b) the Council's power of superintendence and control over the Panchayats; and

(c) the association of the Council with the schemes of Second Five Year Plan.

Besides, two representations from private individuals have also been received.

(b) The provision regarding exceptions and conditions is an integral part of the scheme embodied in the Territorial Councils Act. The conditions which have been prescribed are

governed by essential administrative and financial considerations and are very limited in character. They should not in any way impede the working of the Territorial Council over the large field of responsibility that has been transferred to it. The Council's power of superintendence and control over the Panchayats has been so adjusted as to ensure that there is no unnecessary interference with the normal functioning of the village Panchayats. A large number of schemes included in the Second Five Year Plan of Himachal Pradesh have since been transferred to the Council.

(c) The Territorial Councils for Manipur and Tripura have also passed resolutions on this subject, copies of which have been received.

अन्डमान के लिए उ निर्वेशन योजना

*३८१. श्रीमती सावित्री निगम : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) अन्डमान के लिये उपनिवेशन योजना के अधीन १९५७ में अब तक कितनी एकड़ भूमि साफ की गई ; और

(ख) गत छः मासों में वहाँ कितने नये परिवार बसाये गये ?

†[COLONISATION SCHEME FOR THE ANDAMANS

*381. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the acreage of land cleared under the Colonisation Scheme for the Andamans so far during 1957; and

(b) the number of new families settled there during the last six months?]

गृह-कार्य उपमन्त्री (श्रीमती बायलेट अल्वा) : (क) १५४० एकड़ :

(ख) २३३ परिवार ।

†[]English translation.